

GOVERNMENT OF INDIA  
MINISTRY OF URBAN DEVELOPMENT

LOK SABHA

UNSTARRED QUESTION NO.1754

TO BE ANSWERED ON MAY 4, 2016

MODEL BUILDING BYE-LAWS

No. 1754

DR. PRABHAS KUMAR SINGH:

DR. MANOJ RAJORIA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Model Building Bye-laws have been introduced in the country including in Delhi and if so, the details thereof along with its likely benefit to general public;
- (b) whether the Model Bye-laws circumvent the provisions of the Environmental Impact Assessment (EIA) notification 2006 and if so, the details thereof and the reasons therefor;
- (c) whether urban local bodies/municipalities are likely to be trained to evaluate and monitor the environmental impact of building construction and if so, the details thereof and if not, the reasons therefor;
- (d) whether awareness campaigns and workshops have been held to educate States and municipalities about adopting the model bye-laws and if so, the details thereof, State-wise along with the details of States that have adopted the byelaws; and
- (e) if not, the reasons therefor?

ANSWER

THE MINISTER OF URBAN DEVELOPMENT

(SHRI M. VENKAIAH NAIDU)

(a): Yes, Madam. Model Building Bye Laws, 2016 have been released which is an advisory document for the State Governments to revise their respective Building Bye Laws. For NCT Delhi, Unified Building Bye -Laws, 2016 have been notified.

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The Model Building Bye Laws, 2016 have incorporated the following aspects which shall benefit the general public:

- Norms for Rooftop Solar PV Installation,
- Green Building and sustainability provisions
- Segregated sanitation facilities for visitors in public buildings,
- Additional provisions in Building regulations for natural hazard prone areas,
- Conservation of heritage sites including heritage buildings, heritage precincts and natural feature areas,
- safe use of glass,
- barrier free environment for disabled, children and old persons
- Ease of Doing Business with regard to Streamlining the Building Plan approvals
- Integration of Environmental Clearances
- Mitigation of the effects of electromagnetic radiation on built spaces.

(b): No, Madam. Model Building Bye Laws, 2016 have integrated the environmental concerns for different size of building.

(c) & (d) : Model Building Bye-Laws, 2016 is an advisory document to the State Governments. Urban Local Bodies/Municipalities are under the State Government. It is up to the State Governments to revise their respective Building Bye Laws by taking into consideration the advisory issued in the form of Model Building Bye Laws, 2016. The Government holds regular reviews and obtains reports from states regarding the progress of revision of their building bye laws, which is a continuous and ongoing process. Government provides technical assistance and takes capacity building initiatives to support the efforts of State Governments

(e) :Does not arise

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